



The Uttarakhand Repeal Act, 2025

Act No. 3 of 2025

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No. 126/XXXVI(3)/2025/07(01)/2025

Dated Dehradun, March 26, 2025

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Repealing Act, 2025' (Act No. 03 of 2025).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 21st March, 2025.

THE UTTARAKHAND REPEALING ACT, 2025

(Uttarakhand Act No. 03 of 2025)

An

Act

to repeal certain enactments, prevailing in the State of Uttarakhand

IT IS HEREBY enacted by the Uttarakhand Legislature in the Seventy-sixth Year of the Republic of India as follows:-

1. This Act may be called the Uttarakhand Repealing Act, 2025.

2. The enactments specified in the Schedule are hereby repealed.

3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

Short Title

Repeal of certain enactments

Savings

and nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

and nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

and nor shall this Act affect the audit, examination, accounting, investigation, inquiry, or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the enactment specified in the Schedule are not repealed by this Act.

SCHEDULE

(See Section 2)

SR.NO	ACTS BEING REPEALED
1.	The Uttar Pradesh Co-operative Laws (Amendment and Miscellaneous Provisions) Act, 1976 (Uttar Pradesh Act No. 12 of 1976)
2.	The Uttar Pradesh Co-operative Land Development Bank (Amendment) Act, 1978 (U.P. Act No. 27 of 1978)
3.	The Uttar Pradesh Co-operative Land Development Bank (Second Amendment) (Uttar Pradesh Act No. 3 of 1979)
4.	The Uttar Pradesh Co-operative Land Development Bank (Amendment) Act, 1989 (Uttar Pradesh Act No. 16 of 1989)
5.	The Uttarakhand Cooperative Societies (Amendment) Act 2007 (Act No. 9 of 2007)
6.	The Uttarakhand Cooperative Societies (Amendment) Act 2012. (Act No. 4 of 2012)
7.	The Uttarakhand Co-operative Societies (Amendment) Act 2013 (Act No 22 of 2013)
8.	The Uttarakhand Cooperative Societies (Amendment) Act 2015 (Act No. 10 of 2015)
9.	The Uttarakhand Cooperative Societies (Amendment) Act 2017 (Act No. 8 of 2017)
10.	The Uttarakhand Cooperative Societies (Amendment) Act 2023 (Act No. 8 of 2023)
11.	The Motor Vehicles (Uttar Pradesh Amendment) Act 1978 (Act no 32 of 1978)
12.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1999 (UP. Act no. of 1999)
13.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1950 (U.P. Act no. 10 of 1951)

14.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1995 (U.P. Act no. 9 of 1995)
15.	The Uttar Pradesh Motor Vehicles Taxation (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 10 of 1962)
16.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 2000(U.P. Act no. 4 of 2000)
17.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1978 (U.P. Act no. 29 of 1978)
18.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1978 (UP. Act, no. 32 of 1978)
19.	The Uttar Pradesh Motor Vehicles Taxation Laws (Amendment) Act, 1979 (U.P. Act no. 16 of 1979)
20.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1980 (UP. Act no. 32 of 1979)
21.	The Uttar Pradesh Motor Gadi (Mal-kar) (Sanshodhan) Adhiniyam, 1980 (U.P. Act no. 4 of 1980)
22.	The Uttar Pradesh Motor Gadi (Yatri-kar) (sanshodhan) Adhiniyam, 1981 (U.P Act no. 15 of 1981)
23.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1985 (U.P. Act no. 10 of 1985)
24.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1988 (U.P. Act no. 10 of 1988)
25.	The Motor Vehicles (Uttar Pradesh Amendment) Act, 1989 (U.P. Act no. 8 of 1989)
26.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1992 (U.P. Act no 10 of 1992)
27.	The Uttar Pradesh sales of Motor Spirit, Diesel Oil and Alcohol Taxation (Amendment and Validation) Act, 1993 (U.P. Act no. 7 of 1993)
28.	The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1999 (U.P. Act no. 30 of 1999)
29.	The Uttar Pradesh Motor Transport Vehicles (Toll) (Repeal) Act, 1994 (U.P. Act no. 2 of 1994)
30.	Uttar Pradesh District Council (Short-Term Arrangements) Act, 1977 (UP Act No. 15 of 1977)
31.	Uttar Pradesh Interim District Council (Re-enactment and Continuation) Act, 1970 (Uttar Pradesh Act No. 6 of 1970)
32.	Uttarakhand Panchayati Raj (Amendment) Act 2019
33.	Uttarakhand Panchayati Raj (Second Amendment) Act 2019
34.	Uttarakhand Panchayati Raj (Amendment) Act, 2020
35.	Uttarakhand Panchayati Raj Act, 1947 (Uttarakhand Amendment) 2002
36.	Uttar Pradesh Panchayat Raj, 1947 (Second Amendment) Act 2003
37.	Uttarakhand Panchayat Law (Amendment) Act 2008
38.	Uttaranchal Three-tier Panchayat Raj (Sixth Amendment) Act,2005
39.	Uttar Pradesh Uttaranchal Panchayat Law (Amendment) Act 2006
40.	(Uttar Pradesh) Uttarakhand Panchayat Law (First Amendment) Act 2007
41.	Validation of Registration Act, 1894 (Act no. 4 of 1894)
42.	The Uttar Pradesh Charitable Endowments (Extension of Rights) Act, 1950 Act No. 20 of 1950)
43.	The Registration (Uttar Pradesh Amendment) Act, 1970 (Act No. 14 of 1971)

44.	The Indian Stamp (Uttar Pradesh Amendment) Act, 1975 (Act No. 49 of 1975)
45.	Debt Redemption Act, 1940 (Act No. 13 of 1940)
46.	Uttar Pradesh Contingency Fund Act of 1950 AD (Act No. 19 of 1950)
47.	Uttar Pradesh Regulation of Moneylending Act, 1976 (Act No 29 of 1976)
48.	Uttar Pradesh Debt Relief Act, 1977 (Act No. 4 of 1977)
49.	The Uttaranchal Contingency Fund (Amendment) Act, 2001 (Act No. 5 of 2001)
50.	The Uttaranchal Contingency Fund (Amendment) Act, 2003 (Act No. 22 of 2003)
51.	Uttarakhand Fiscal Responsibility and Budget Management (Amendment) Act, 2011 (Act No. 7 of 2011)
52.	Uttarakhand Contingency Fund Act (Amendment) Act, 2011 (Act No. 15 of 2011)
53.	Uttarakhand Contingency Fund Act (Amendment) Act, 2014 (Act No. 8 of 2014)
54.	The Uttarakhand Fiscal Responsibility and Budget Management (Amendment) Bill, 2016 (Act No. 40 of 2016)
55.	Uttarakhand Depository (Depositor) Interest Protection (In Financial Establishments) (Amendment) Act, 2016 (Act No. 2 of 2017)
56.	Uttarakhand Contingency Fund (Amendment) Act, 2017 (Act No. 5 of 2017)
57.	Uttarakhand Fiscal Responsibility and Budget Management (Amendment) Act, 2020 (Act No. 24 of 2020)

By Order,

DHANANJAY CHATURVEDI,

Principal Secretary.

STATEMENTS OF OBJECTS AND REASONS

The Parliament of India established the State of Uttarakhand under the Uttar Pradesh Reorganization Act, 2000. Since its formation, two kinds of laws/ Acts applicable in the State of Uttarakhand for which the State has the Legislative competence to enact, amend, modify, repeal, or consolidate laws under the Constitution of India, 1950:

- i. Firstly, Acts/laws were absorbed from the State of Uttar Pradesh under Section 87 of the Reorganization Act.
- ii. Secondly, laws which the State of Uttarakhand enacted after its formation.

Under Section 87 of Uttar Pradesh Reorganization Act, 2000, all laws unless altered, repealed or amended will continue to be applicable under the State of Uttarakhand. A number of Acts/laws of the undivided state of Uttar Pradesh have been prevalent in the State of Uttarakhand along with the laws which the State has enacted since its formation.

It is understood that various Acts/laws, that are rendered useless, have been repealed by the Union of India and various States and various from time to time to reduce the number of Acts. Therefore, it is necessary to repeal certain Acts/Laws, related to various Department which has become irrelevant in the State of Uttarakhand.

Besides certain amendment Acts can also be repealed in view of the provisions contained in Section 6-A of the General Clauses Act, 1897 and Section 6-C of THE UTTAR PRADESH GENERAL CLAUSES ACT, 1904. Under these provisions, it is understood that repealing an Amending Act does not affect the portions of the statute that have amended the Principal/Parent Act. Therefore, repealing applicable Amendment Acts will not affect the amendments done to the Principal Act.

The proposed bill repeals multiple legislation in line with the above objectives.

PUSHKAR SINGH DHAMI
Chief Minister